

Section code	Documents required to be attached
01	<ul style="list-style-type: none"> • where the applicant is created, or is established, under an instrument, self-certified copy of the instrument; • where the applicant is created, or is established, otherwise than under an instrument, self-certified copy of the document evidencing the creation, or establishment of the applicant; • self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be; • self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act; • self-certified copy of existing order granting registration under section 12A or section 12AA or section 12AB, as the case may be. <p>where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the trust or institution relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up (to be provided if answer to row 10 is "No"). (If there is no audited annual accounts of the applicant for any of the last three years then attach self-certified NIL declaration for each year separately);</p>
02	<ul style="list-style-type: none"> • where the applicant is created, or is established, under an instrument, self-certified copy of the instrument; • where the applicant is created, is established, otherwise than under an instrument, self-certified copy of the document evidencing the creation or establishment of the applicant; • self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be; • self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act; • where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the trust or institution relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up; • where a business undertaking is held by the applicant as per the provisions of sub-section (4) of section 11 and the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of such business undertaking relating to such prior year or years

	<p><i>(not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self-certified copy of the report of audit as per the provisions of section 44AB for such period;</i></p> <ul style="list-style-type: none"> • <i>self-certified copy of order of rejection of application for grant of registration under section 12A or section 12AA or section 12AB, as the case may be, if any;</i>
03/04/05/06	<ul style="list-style-type: none"> • <i>where the applicant is created, or is established, under an instrument, self-certified copy of the instrument;</i> • <i>where the applicant is created, or is established, otherwise than under an instrument, self-certified copy of the document evidencing the creation or establishment of the applicant;</i> • <i>self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be;</i> • <i>self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;</i> • <i>self-certified copy of existing order granting registration under clause (23C) of section 10 of the Income- tax Act.</i> • <i>where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up (to be provided if answer to row 10 is "No").</i>
07/08/09/10	<ul style="list-style-type: none"> • <i>where the applicant is created, is established, under an instrument, self-certified copy of the instrument;</i> • <i>where the applicant is created, is established, otherwise than under an instrument, self-certified copy of the document evidencing the creation, or establishment of the applicant;</i> • <i>self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be;</i> • <i>self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;</i> • <i>where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up;</i> • <i>self-certified copy of order of rejection of application for grant of registration under section 10(23C), if any;</i>

11	<ul style="list-style-type: none"> • <i>where the applicant is created, or is established, under an instrument, self-certified copy of the instrument;</i> • <i>where the applicant is created, or established, otherwise than under an instrument, self-certified copy of the document evidencing the creation, or establishment of the applicant 6;</i> • <i>self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be;</i> • <i>self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;</i> • <i>self-certified copy of existing order granting registration under section 80G of the Income-tax Act.</i> • <i>where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up (to be provided if answer to row 10 is "No").</i>
12	<ul style="list-style-type: none"> • <i>where the applicant is created, or is established, under an instrument, self-certified copy of the instrument;</i> • <i>where the trust is created, or the institution is established, otherwise than under an instrument, self-certified copy of the document evidencing the creation of the trust, or establishment of the institution;</i> • <i>self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be;</i> • <i>self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;</i> • <i>where the applicant or the institution has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up;</i> • <i>self-certified copy of order of rejection of application for grant of registration under section 80G, if any;</i>
13-19	<ul style="list-style-type: none"> • <i>where the reporting person is constituted under an instrument, self-certified copy of the instrument;</i> • <i>where the reporting person is constituted otherwise than under an instrument, self-certified copy of the document evidencing the creation, or establishment of the reporting person;</i>

	<ul style="list-style-type: none"> • <i>self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts or other registration document, as the case may be;</i> • <i>self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;</i> • <i>self-certified copy of existing Notification granting approval under section 35.</i>
<i>1, 3, 4, 5, 6, 11</i>	<ul style="list-style-type: none"> • <i>Self-certified Affidavit where the applicant does not have earlier issued registration or approval certificate.]</i>